

*Adjournment*

the United Nations; if it is so, then it would be made public and if it is made public, we shall examine it and if the House so desires, I can place a copy on the Table of the House.

But I should like to add that last evening the Ambassador of the United States visited our Foreign Office—not me but the Foreign Secretary—presumably after the signature of this bilateral treaty at Ankara and he told the Foreign Secretary, he repeated in fact, what he had said previously that this was not anything special or additional, this was an old commitment about military aid, etc. and he specially repeated that this was governed by the Congressional resolution which is often called the Eisenhower Doctrine. That is to say, that it only applied to communist aggression and to none other.

Now, I am, as I said, repeating what they have said. I do not personally think that any kind of aggression is likely to be prevented or any security to be added to by such pacts. That is my personal view. But, anyhow, this is the assurance he gave last evening.

This morning's newspapers state that the Foreign Secretary of the Pakistan Government has put a different interpretation to it (*Interruption*). There is apparently a conflict between the interpretation put by the United States Government and the Pakistan Government. We propose to point this out to the United States Government or their representatives and to enquire which is the correct interpretation; in fact, find out what the facts are as far as we can. That is all we can do, Sir, at this stage. But I thought it would be desirable for me to place these facts before the House.

**Shri Hem Barua:** May I know whether the U.S. Ambassador who met our Foreign Secretary last evening gave us a categorical assurance to the effect that these commitments would not be utilised against India?

**Shri Jawaharlal Nehru:** I have said, Sir, what I had to say.

## RE: ALLEGED LEAKAGE OF BUDGET PAPER

**Mr. Speaker:** Papers to be laid on the Table.

**Shri S. M. Banerjee (Kanpur):** Sir, I have submitted an adjournment motion.

**Mr. Speaker:** I have not looked into it. I will look into it and bring it up on Monday if necessary.

**Shri S. M. Banerjee:** Sir, I have to fight my election petition case, and I am going away. This is a very serious matter, Sir, leakage of budget papers. I have sent you photostat copy of a letter also.

**Mr. Speaker:** No hon. Member on account of his own case elsewhere ought to hustle this House. Hon. Member gave me a notice saying that there has been leakage of budget information, budget papers. He also supplied photostat copy of some letter wherein it is said that these matters are already known to the writer and therefore they must take care. Just as I was entering the House I got it. I have to look into it and see whether I should bring it up, whether there is a breach of privilege and what exactly this House can do. I only say that we will wait till Monday. Had we been sitting tomorrow I would have brought it up tomorrow if possible. Hon. Member must get his case adjourned. I cannot oblige him by allowing him to raise an issue here without knowing what exactly it is. I cannot allow the time of the House to be taken away like this. Therefore, this matter will stand over till Monday. Hon. Member must make his own arrangements or ask some other person to take it up.

**Shri S. M. Banerjee:** Then it should be fixed for Tuesday, Sir, because I will not be here on Monday.

**Mr. Speaker:** All right. I have no objection.